

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 25/AM12
HELD ON 21.09.2011
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. 25/87-NC-7/2011 of NORMS COMMITTEE (NC-7) dealing with 'Plastic & Rubber Products' held on 21.09.2011 under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Ishwar Singh, Deputy DGFT and Convener
- 2) Shri A.K. Aggarwal, Addl. Industrial Adviser, D/o C&PC
- 3) Shri S.S. Bose, Senior Development Officer, DIPP
- 4) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 23/AM12 and 24/AM12 held on 14.09.2011.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-104	METALIC IMPRESSIONS (I) PVT. LTD.	HQ F. No. 01/87/050/00017/AM11/DES-VII	Status: Deferred
NC No.: 25/AM12 Dated: 21.09.2011	Adv. Lic. No. 0510262670 dated 20.04.2010	RLA F. No. 05/24/040/00018/AM11	

Request: Enhancement in the quantity of Import Items.

Decision: A D/L No. 46011/70/2009-PC.II dated 09.06.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 23.06.2011 and 17.08.2011 to firm giving them 15 days time for submission of information. In response to above D/L, the firm vide letter dated 01.09.2011 submitted its reply, a copy of which has already been forwarded to D/o C&PC on 13.09.2011. Comments are awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-105	HENKEL CAC PVT. LTD.	HQ F. No. 01/87/050/00597/AM09/DES-VII	Status: Deferred
NC No.: 25/AM12 Dated: 21.09.2011	Adv. Lic. No. 0310498342 dated 17.12.2008	RLA F. No. 03/94/040/00804/AM09	

Request: Issuance of clarification regarding excess import of Item No. 3 mentioned in SION H-563.

Decision: A letter has been issued to RLA, Mumbai on 17.08.2011 for obtaining comments of RLA, Mumbai followed by reminder on 07.09.2011. The requisite information is still awaited. Hence, the Committee decided to issue another reminder to Zonal Jt. DGFT, Mumbai through e-mail for furnishing comments expeditiously.

Deferred for two weeks.

Case No. A-106	SUPREME PETROCHEM LTD.	HQ F. No. 01/87/050/00524/AM11/DES-VII	Status: Approved
NC No.: 25/AM12 Dated: 21.09.2011	Adv. Lic. No. 0310617127 dated 22.02.2011	RLA F. No. 03/95/040/00335/AM11	

Request: Amendment in the description of Import Item No. 4 “Mineral Oil”.

Decision: The Committee discussed the case in light of written comments furnished by D/o C&PC vide OM No. 46011/57/2005-PC.II dated 13.09.2011, and decided to amend the description of Import Item No. 2 ‘Mineral Oil’ by adding an alternative item “Liquid Paraffin”. The description of Import Item No. 2 would be read as under:

“Mineral Oil / Liquid Paraffin”

The Committee also considered the request of firm for amendment in the description of Import Item ‘Mineral Oil’ to read as “Mineral Oil / Liquid Paraffin” against SION Nos. H-532, H-533, H-534 and H-535 and decided to make amendment in the description of Import Item against SION Nos. H-532, H-533, H-534 and H-535 of Import Item to read as “Mineral Oil / Liquid Paraffin”.

Case No. A-107	INDIA GLYCOLS LTD.	HQ F. No. 01/87/050/00431/AM11/DES-VII	Status: Deferred
NC No.: 25/AM12 Dated: 21.09.2011	Adv. Lic. No. 0510282626 dated 31.01.2011	RLA F. No. 05/23/040/00275/AM11	

Request: Amendment in the description and quantity of Import Item No. 1.

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 24.08.2011. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-108	GUJARAT FLUORO CHEMICALS LTD.	Status: Deferred
NC No.: 25/AM12 Dated: 21.09.2011	HQ F. No. 01/87/162/00025/AM12/DES-VII	

Export Product

Deferred for three weeks.

Request: **Applicability of two Notes inserted in the SION H-206 vide** **Public Notice No. 28 dated**
11.02.2011 from retrospective **effect instead of date of issuance of Public Notice.**

Case No. A-110	GARDEN SILK MILLS LTD.	Status: Deferred
NC No.: 25/AM12 Dated: 21.09.2011	HQ F. No. 01/87/162/00078/AM12/DES-VII	

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Decision: A copy of request of firm has been forwarded to D/o C&PC on 25.07.2011. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-111	GILLETTE INDIA LTD.	Status: Deferred
NC No.: 25/AM12 Dated: 21.09.2011	HQ F. No. 01/87/162/00141/AM12/DES-VII	

Request: Fixation of Standard Input-Output Norms for the Export Product – Tooth Brush with packing.

Decision: The Committee considered the request of firm and found that the firm did not file their request properly. Hence, the Committee decided to withdraw the case and examine on file.

Deferred for four weeks.

ONLINE CASES

1	Case No.:1/5/87-ALC1/2011	Party Name:ULTIMATE INDUSTRIES LTD.	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00026/AM12/	RLA File :05/24/040/00009/AM12/	Lic.No/Date:0510288457 20.04.2011	Defer Date:12.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 09.08.2011. Comments of D/o C&PC are awaited.			

Case No.:8/6/87-ALC1/2011

Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.

Meet No/Date:25/87-ALC1/2011
21.09.2011

Status:
Approved

HQ File :01/87/050/00038/AM12/

RLA File :03/94/040/00027/AM12/

Lic.No/Date:0310629555
04.05.2011

Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39072010	62/0- SUPERIOR POLYOL GD. II	200000.000	K.G	21420000.00	486818.18 US\$
				Total	21,420,000.00	486,818.18

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29102000	PROPYLENE OXIDE	120000.000	K.G	12672000.00	288000.00 US\$	Qty
				Total	12,672,000.00	288,000.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/35/2008-PC.II dated 07.09.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Superior Polyol GD.II	1 kg	Propylene Oxide	0.600 kg

Case No.:1/12/87-ALC1/2011

Party Name:PACIFIC PIPE SYSTEMS PVT. LTD.

Meet No/Date:25/87-ALC1/2011
21.09.2011

Status:
Deferred

3	HQ File :01/87/050/00075/AM12/	RLA File :08/24/040/00031/AM12/	Lic.No/Date:0810099319 13.05.2011	Defer Date:12.10.2011
	Decision: A D/L No. 46011/13/2011-PC.II dated 26.07.2011 was issued by D/o C&PC to firm. This was followed by reminder on 17.08.2011 giving them 15 days time for submission of information. The requisite information is still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the scheduled period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

4	Case No.:5/15/87-ALC1/2011	Party Name:KBK POLYMERS PVT.LTD.	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00106/AM12/	RLA File :06/24/040/00012/AM12/	Lic.No/Date:0610022205 07.06.2011	Defer Date:12.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 23.08.2011. Comments of D/o C&PC are awaited.			

5	Case No.:10/18/87-ALC1/2011	Party Name:KANDUI INDUSTRIES PVT. LTD,	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00147/AM12/	RLA File :03/94/040/00180/AM12/	Lic.No/Date:0310634875 07.06.2011	Defer Date:05.10.2011
	Decision: A D/L No. 46011/73/2011-PC.II dated 18.08.2011 was issued by D/o C&PC to firm. The requisite information is still awaited from the firm. Hence, the Committee decided to issue a Reminder to firm giving 15 days for submission of information.			

6	Case No.:13/15/87-ALC1/2011	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00114/AM12/	RLA File :03/95/040/00173/AM12/	Lic.No/Date:0310635302 09.06.2011	Defer Date:19.10.2011
	Decision: A D/L No. 46011/62/2010-PC.II dated 05.08.2011 was issued by D/o C&PC to firm. This was followed by reminder on 23.08.2011 giving them 15 days time for submission of information. The requisite information is still awaited from			

the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the scheduled period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

7	Case No.:1/13/87-ALC1/2011	Party Name:PREMIER POLYFILM LTD.	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00080/AM12/	RLA File :05/24/040/00062/AM12/	Lic.No/Date:0510293592 16.06.2011	Defer Date:12.10.2011
	Decision: The reply of the firm has been received and a copy of which has been forwarded to D/o C&PC on 29.08.2011. Comments of D/o C&PC are awaited.			

8	Case No.:2/13/87-ALC1/2011	Party Name:RMG POLYVINYL INDIA LTD.	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00081/AM12/	RLA File :05/24/040/00064/AM12/	Lic.No/Date:0510293595 16.06.2011	Defer Date:12.10.2011
	Decision: The reply of the firm has been received and a copy of which has been forwarded to D/o C&PC on 06.09.2011. Comments of D/o C&PC are awaited.			

9	Case No.:3/13/87-ALC1/2011	Party Name:ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00082/AM12/	RLA File :05/24/040/00098/AM12/	Lic.No/Date:0510293734 16.06.2011	Defer Date:05.10.2011
	Decision: A Deficiency letter was issued to firm on 07.09.2011 giving 15 days time for submission of information. The requisite information is still awaited from the firm.			

	Case No.:4/13/87-ALC1/2011	Party Name:SHREE KRISHNA	Meet No/Date:25/87-ALC1/2011	Status:
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10		POLYSTRAP PRIVATE LIMITED,	21.09.2011	Deferred
	HQ File :01/87/050/00083/AM12/	RLA File :04/24/040/00087/AM12/	Lic.No/Date:0410125069 17.06.2011	Defer Date:12.10.2011
	Decision: The reply of the firm has been received and a copy of which has been forwarded to D/o C&PC on 06.09.2011. Comments of D/o C&PC are still awaited.			

11	Case No.:6/15/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00107/AM12/	RLA File :31/24/040/00277/AM11/	Lic.No/Date:3110048976 01.07.2011	Defer Date:12.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 09.08.2011. Comments of D/o C&PC are awaited.			

12	Case No.:2/19/87-ALC1/2011	Party Name:MATANGI INDUSTRIES	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00157/AM12/	RLA File :08/24/040/00080/AM12/	Lic.No/Date:0810101099 04.07.2011	Defer Date:05.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 05.08.2011. Comments of D/o C&PC are awaited.			

	Case No.:1/25/87-ALC1/2011	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Approved
	HQ File :01/87/050/00199/AM12/	RLA File :03/94/040/00117/AM12/	Lic.No/Date:0310641796 12.07.2011	Defer Date:
	Application: Request is for adhoc norms for following:			

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39011090	63/0- XLPE SIOPLAS COMPOUND	1000.000	M.T	83885000.00	1900000.00 US\$
				Total	83,885,000.00	1,900,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39011010	LINER LOW DENSITY POLYETHYLENE (LLDPE) BASE POLYMER	988.400	M.T	62269200.00	1383760.00 US\$	Value & Qty
2	29310000	TRI - METHOXYVINYLSILANE (VTMOS) ADDITIVES	25.000	M.T	6750000.00	150000.00 US\$	Value & Qty
3	39123000	DI - CUMYLPEROXIDE (DCP) ADDITIVES	0.800	M.T	133200.00	2960.00 US\$	Value & Qty
4	38123090	ANTIOXIDANT STABILIZER	0.800	M.T	180000.00	4000.00 US\$	Value & Qty
				Total	69,332,400.00	1,540,720.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/85/2010-PC.II dated 21.09.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas Compound	1 kg	1. LLDPE Granules	0.9884 kg
		2. Tri Methoxy Vinyl Silane (VTMOS)	0.0250 kg
		3. Di Cumyl Peroxide	0.0008 kg
		4. Antioxidant	0.0008 kg

Case No.:1/22/84-ALC3/2011

Party Name:SACOS INDIGO PRIVATE
LIMITED

Meet No/Date:25/87-ALC1/2011
21.09.2011

Status:
Deferred

HQ File :01/84/050/00162/AM12/	RLA File :11/24/040/00075/AM11/	Lic.No/Date:1110025235 15.07.2011	Defer Date: 19.10.2011
Decision: A copy of application has been forwarded to D/o C&PC on 19.09.2011. Comments of D/o C&PC are awaited.			

Case No.:2/25/87-ALC1/2011		Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD		Meet No/Date:25/87-ALC1/2011 21.09.2011		Status: Approved	
HQ File :01/87/050/00200/AM12/		RLA File :03/94/040/00268/AM12/		Lic.No/Date:0310642480 15.07.2011		Defer Date:	
Application: Request is for adhoc norms for following:							
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>	
1	39072090	62/0- Blended Polyol "Ecopuf B 1410 R"	24000.000	Number	2872950.00	64200.00 US\$	
				Total	2,872,950.00	64,200.00	
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29173500	Phthalic Anhydride	1178.400	K.G	86023.00	1912.00 US\$	Value & Qty
2	29094100	Diethylene Glycol	1665.600	K.G	104933.00	2332.00 US\$	Value & Qty
3	29102000	Propylene Oxide	10612.800	K.G	1050667.00	23348.00 US\$	Value & Qty
4	29213090	Pentamethyldiethylenetriamine	52.800	K.G	16896.00	375.00 US\$	Value & Qty
5	29213090	Dimethylcyclohexylamine	158.400	K.G	25344.00	563.00 US\$	Value & Qty
6	34021110	Silicon Surfactant	352.800	K.G	105840.00	2352.00 US\$	Value & Qty
7	38159000	Catalyst (Toyocat F-40)	31.200	K.G	18408.00	409.00 US\$	Value & Qty
8	38159000	Catalyst (TMR-2)	69.600	K.G	36053.00	801.00 US\$	Value & Qty
				Total	1,444,164.00	32,092.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/77/2007-PC.II dated

19.08.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Blended Polyol Ecopuf B 1410 R	1 kg	1. Phthalic Anhydride	0.0491 kg
		2. Diethylene Glycol	0.0694 kg
		3. Propylene Oxide	0.4422 kg
		4. Pentamethyldiethylenetriamine	0.0022 kg
		5. Dimethylcyclohexylamine	0.0066 kg
		6. Silicon Surfactant	0.0147 kg
		7. Catalyst (Toyocat F-40)	0.0013 kg
		8. Catalyst (TMR 2)	0.0029 kg

16	Case No.:1/22/87-ALC1/2011	Party Name:COLORPLAST SYSTEMS PVT LTD	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00186/AM12/	RLA File :05/23/040/00152/AM12/	Lic.No/Date:0510296891 18.07.2011	Defer Date:12.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 26.08.2011. Comments of D/o C&PC are awaited.			

17	Case No.:3/25/87-ALC1/2011	Party Name:CHIRAG PACK (INDIA) PVT. LTD.	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00201/AM12/	RLA File :03/94/040/00333/AM12/	Lic.No/Date:0310642777 18.07.2011	Defer Date: 12.10.2011

Decision: A copy of application has been forwarded to D/o C&PC on 15.09.2011. Comments of D/o C&PC are awaited.

18	Case No.:8/25/87-ALC1/2011	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00206/AM12/	RLA File :08/24/040/00094/AM12/	Lic.No/Date:0810101531 18.07.2011	Defer Date: 12.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 20.09.2011. Comments of D/o C&PC are awaited.			

19	Case No.:7/21/87-ALC1/2011	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00177/AM12/	RLA File :03/95/040/00239/AM12/	Lic.No/Date:0310643117 19.07.2011	Defer Date:12.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2011. Comments of D/o C&PC are awaited.			

20	Case No.:9/25/87-ALC1/2011	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00207/AM12/	RLA File :08/24/040/00095/AM12/	Lic.No/Date:0810101642 20.07.2011	Defer Date: 19.10.2011
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to issue a D.O. letter to concerned RLA for sending the application expeditiously.			

21	Case No.:1/18/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00138/AM12/	RLA File :31/24/040/00012/AM12/	Lic.No/Date:3110049334 21.07.2011	Defer Date:12.10.2011

Decision: A copy of application has been forwarded to D/o C&PC on 23.08.2011. Comments of D/o C&PC are awaited.

22	Case No.:2/18/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00139/AM12/	RLA File :31/24/040/00293/AM11/	Lic.No/Date:3110049337 21.07.2011	Defer Date:12.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 25.08.2011. Comments of D/o C&PC are awaited.			

23	Case No.:3/18/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00140/AM12/	RLA File :31/83/040/00027/AM12/	Lic.No/Date:3110049338 21.07.2011	Defer Date:12.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 23.08.2011. Comments of D/o C&PC are awaited.			

24	Case No.:4/18/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00141/AM12/	RLA File :31/83/040/00013/AM12/	Lic.No/Date:3110049339 21.07.2011	Defer Date:12.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 23.08.2011. Comments of D/o C&PC are awaited.			

25	Case No.:5/18/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00142/AM12/	RLA File :31/83/040/00001/AM12/	Lic.No/Date:3110049340 21.07.2011	Defer Date:12.10.2011

Decision: A copy of application has been forwarded to D/o C&PC on 23.08.2011. Comments of D/o C&PC are awaited.

26	Case No.:6/18/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00143/AM12/	RLA File :31/24/040/00254/AM11/	Lic.No/Date:3110049341 21.07.2011	Defer Date:12.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 25.08.2011. Comments of D/o C&PC are awaited.			

27	Case No.:1/20/87-ALC1/2011	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00166/AM12/	RLA File :08/24/040/00096/AM12/	Lic.No/Date:0810101703 22.07.2011	Defer Date:05.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 17.08.2011. Comments of D/o C&PC are awaited.			

28	Case No.:12/21/87-ALC1/2011	Party Name:GLENROCK RUBBER PRODUCTS PVT. LTD.	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00182/AM12/	RLA File :10/24/040/00027/AM12/	Lic.No/Date:1010044433 22.07.2011	Defer Date:12.10.2011
	Decision: A copy of application has been forwarded to DIPP on 19.08.2011. Comments of D/o C&PC are awaited.			

	Case No.:2/20/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00167/AM12/	RLA File :07/24/040/00133/AM12/	Lic.No/Date:0710080860 25.07.2011	Defer Date:12.10.2011

29			25.07.2011	Date:12.10.2011
	Decision: A D/L No. 46011/68/2007-PC.II dated 12.09.2011 was issued by D/o C&PC to firm. The requisite information is still awaited from the firm. Hence, the Committee decided to issue Reminder giving them 15 days time for submission of information.			

30	Case No.:3/20/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00168/AM12/	RLA File :07/24/040/00134/AM12/	Lic.No/Date:0710080854 25.07.2011	Defer Date:12.10.2011
	Decision: A D/L No. 46011/68/2007-PC.II dated 12.09.2011 was issued by D/o C&PC to firm. The requisite information is still awaited from the firm. Hence, the Committee decided to issue Reminder giving them 15 days time for submission of information.			

31	Case No.:4/20/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00169/AM12/	RLA File :07/24/040/00138/AM12/	Lic.No/Date:0710080855 25.07.2011	Defer Date:12.10.2011
	Decision: A D/L No. 46011/68/2007-PC.II dated 12.09.2011 was issued by D/o C&PC to firm. The requisite information is still awaited from the firm. Hence, the Committee decided to issue Reminder to firm giving 15 days time for submission of information.			

32	Case No.:5/20/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00170/AM12/	RLA File :07/24/040/00139/AM12/	Lic.No/Date:0710080856 25.07.2011	Defer Date:12.10.2011
	Decision: A D/L No. 46011/68/2007-PC.II dated 12.09.2011 was issued by D/o C&PC to firm. The requisite			

information is still awaited from the firm. Hence, the Committee decided to issue Reminder to firm giving 15 days time for submission of information.

33	Case No.:8/21/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00178/AM12/	RLA File :07/24/040/00132/AM12/	Lic.No/Date:0710080859 25.07.2011	Defer Date:12.10.2011
	Decision: A D/L No. 46011/68/2007-PC.II dated 12.09.2011 was issued by D/o C&PC to firm. The requisite information is still awaited from the firm. Hence, the Committee decided to issue Reminder to firm giving 15 days time for submission of information.			

34	Case No.:9/21/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00179/AM12/	RLA File :07/24/040/00135/AM12/	Lic.No/Date:0710080858 25.07.2011	Defer Date:12.10.2011
	Decision: A D/L No. 46011/68/2007-PC.II dated 12.09.2011 was issued by D/o C&PC to firm. The requisite information is still awaited from the firm. Hence, the Committee decided to issue Reminder to firm giving 15 days time for submission of information.			

35	Case No.:10/21/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00180/AM12/	RLA File :07/24/040/00137/AM12/	Lic.No/Date:0710080857 25.07.2011	Defer Date:12.10.2011
	Decision: A D/L No. 46011/68/2007-PC.II dated 12.09.2011 was issued by D/o C&PC to firm. The requisite information is still awaited from the firm. Hence, the Committee decided to issue Reminder to firm giving 15 days time for submission of information.			

36	Case No.: 4/25/87-ALC1/2011	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/87/050/00202/AM12/	RLA File :03/95/040/00305/AM12/	Lic.No/Date:0310645490 01.08.2011	Defer Date: 12.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 16.09.2011. Comments of D/o C&PC are awaited.			

37	Case No.: 10/22/84-ALC3/2011	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:25/87-ALC1/2011 21.09.2011	Status: Deferred
	HQ File :01/84/050/00171/AM12/	RLA File :11/24/040/00019/AM12/	Lic.No/Date:1110025378 02.08.2011	Defer Date: 12.10.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 19.09.2011			